

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4705  
ANSWERED ON:22.12.2014  
ORGANISED AND UNORGANISED WORKERS  
Hegde Shri Anant Kumar Dattatreya

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether there is a huge difference in the financial benefits of workers of the organised sector drawing regular wages and workers of the unorganised sector being paid irregular wages;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether despite the average annual growth rate of 7% in G.D.P. the regular wage workers remains only 17% in the country during the years 2001 to 2010;
- (d) if so, the reaction of the Government thereto; and
- (e) the reasons for the number of irregular workers exceeding the number of regular workers in the country?

**Answer**

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (e): As per the survey carried out by the National Sample Survey Office (NSSO) in the year 2009-10, the total employment in both organised and unorganised sector in the country was of the order of 46.5 crore. Out of this, about 2.8 crore were in the organised sector and the balance 43.7 crore in the unorganized sector.

The unorganized workers suffer from cycles of excessive seasonality of employment, lack of formal employer-employee relationship and absence of social security protection.

In order to take care of social security and welfare of unorganised workers, two-pronged strategy i.e. legislative measures and implementation of welfare schemes and programmes has been followed. The Legislative measures include the Minimum Wages Act, 1948, Employees Compensation Act, 1923, the Maternity Benefit Act, 1961, the Bonded Labour System (Abolition) Act, 1976, the Contract Labour (Regulation and Abolition) Act, 1970, the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979, the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996, etc.